CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 343/GT/2014

Subject	:	Approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 1.4.2009 to 31.3.2014 after truing-up.

Petition No. 342/GT/2014

Subject	:	Approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period 2014-19.
Date of hearing	:	**19.4.2016**
Coram	:	Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Dr. M.K. Iyer, Member
Petitioner	:	NTPC
Respondents	:	MPPMCL and others
Parties present	:	Shri Ajay Dua, NTPC Shri Nishant Gupta, NTPC Shri Bhupinder Kumar, NTPC Shri Rajeev Choudhary, NTPC Shri Rishabh Singh, Advocate, MPPMCL

Record of Proceedings

These petitions were taken up today for hearing.

2.   During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for the period 2009-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

3.   The learned counsel for the respondent, MPPMCL prayed for grant of time to file its reply in the matter.

4.   The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 13.5.2016, with advance copy to the respondents as under:

   (i)   It is observed that spares amounting to ₹14.97 lakh and ₹3.52 lakh during 2012-13 were de-capitalised. Reason for this de-capitalisation during the same year shall be furnished;

   (ii)   Statement showing the year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF;

   (iii) Reasons for not claiming any expenditure on projected basis towards augmentation of railway sidings & MGR system during 2012-13;

   (iv)   Details in respect of water charges such as contracted quantum of water and allocated quantity, actual water consumption from 2009-10 to 31.3.2014, 2014-15 and 1.4.2015 to 31.3.2016, along with rate of water charges, copy of notification(s) of water charges.

Further actual water charges paid to the Water Reasons Department/State Government duly certified by Auditor, type of cooling water system and justification for any variation in allocated quantity of water vis-a-vis actual consumption;

(v) Details of estimated expenditure of ash dyke raising, along with the scope of work and justification for undertaking such expenditure;

(vi) Details as to how the fund for ash sale has been utilized along with a statement of Income from sale of ash and the expenditure incurred from ash fund till date;

(vii) Certificate to the effect that all assets of the gross block as on 1.4.2014 are in service. In case any asset has been taken out from the service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service;

(viii) Details of capital spares along with the details of consumption of capital spares for the last five years from 2009-10 to 2013-14 and list of spares consumed as per Form-17;

(ix) Confirmation as to whether ash dyke 3A & 3B are dedicated to the generating station and how many ash dykes are there in the generating station, height to which ash dyke shall be raised after 1st, 2nd & 3rd raising and how many years these raisings shall provide ash disposal.

5.   The respondents shall file their replies, if any by 23.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 30.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6.   Subject to the above, order in the petitions were reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)